

Supply of Sugar to Tripura

*315. SHRI BAN BAJU RIYAN : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government are aware of the fact that stock of levy sugar in Tripura is almost exhausted ; and

(b) if so, what steps are going to be taken in this matter ?

THE MINISTER OF AGRICULTURE RURAL, RECONSTRUCTION, IRRIGATION AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : (a) A statement is laid on the table of the Sabha.

(b) The Government are already seized of the matter. Ministry of Railways (Railway Board have issued special instructions to the Zonal Railways in this regard. ■

Statement*

A monthly levy sugar quota of 759 tonnes is being allotted to Tripura Government for distribution through fair price shops and in addition a small quantity is also being allotted for Border Security Force and Central Reserve Police Force. The release orders against the monthly quotas are issued in time on the concerned factories under intimation to the State Government. Since the lifting of sugar from the factory is arranged by the State Government themselves and not by the Food Corporation of India, the release orders are issued in favour of the State Government. Therefore, the responsibility of timely lifting of allotted levy sugar from the factories is that of the Tripura Government although any specific difficulty reported by the State Government is duly looked into. On account of gauge conversion from Meter gauge to Broad Gauge on the trunk route of North-Eastern Railway as also due to some delay on the part of the

State Government nominees in completing necessary formalities for the lifting of sugar from the factories, there had been some dislocation in the movement of levy sugar to Tripura from the factories in East U.P. and Bihar.

Since the procurement and distribution of levy sugar falls within the jurisdiction of the State Government, the information regarding stock of levy sugar in Tripura is not available.

बड़े शहरों में झुग्गी झोंपड़ियों में और पटरियों पर रहने वाले लोग

*317. श्री रामावतार शास्त्री : क्या निर्माण और आवास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बड़े शहरों में झुग्गी-झोंपड़ियों में तथा पटरियों पर रहने वाले लोगों की समस्या ने गंभीर रूप धारण कर लिया है ;

(ख) यदि हाँ, तो क्या इस तरह के लोगों को हटाने के लिए बनाई गई महाराष्ट्र सरकार की योजना के खिलाफ सर्वोच्च न्यायालय ने कोई निर्णय दिया है ;

(ग) यदि हाँ, तो तत्सम्बन्धी ब्योरा क्या है और उस पर सरकार की प्रतिक्रिया क्या है ;

(घ) क्या सरकार ने इस गंभीर समस्या को हल करने के लिए कोई योजना तैयार की है ; और

(ङ) यदि हाँ, तो तत्सम्बन्धी ब्योरा क्या है ?

संसदीय कार्य तथा निर्माण और आवास मंत्री (श्री भीष्म नारायण सिंह) : (क) जी हाँ ।

(ख) तथा (ग) उच्चतम न्यायालय में एक याचिका दायर की गई है परन्तु अभी तक कोई फैसला नहीं दिया गया है ।